

TION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) and (b) While it has been decided in principle to establish a dedicated TV bearing microwave circuit between Doordarshan Kendra at Ahmedabad and Delhi plans have been made to link various TV Relay Centres in Gujarat, including the one at Rajkot, with Ahmedabad Kendra via satellite to enable them to relay programmes originating from the Ahmedabad Kendra.

Action to prepare the ground segment for this purpose has been initiated.

[*Translation*]

Timely issue of Ration Cards

*237. **SHRI GOVINDA CHANDRA MUNDA:** Will the PRIME MINISTER be pleased to state:

(a) whether the ration cards are issued to the applicants within 10-15 days of the registration of application in the Department of Food and Civil Supplies, Delhi Administration;

(b) if not, the reasons therefor and whether the Government propose to ensure that the ration cards are issued to the applicants within a reasonable time after the registration; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) to (c) Delhi Administration has indicated that a ration card is issued forthwith on receipt of an application, in cases where proof of residence and surrender/deletion certificate accompanies it. The proof of residence could be documentary evidence like rent receipt, letter of allotment, electricity/water/telephone bill, house tax receipt or no objection certificate from land-lord etc. In cases where no documentary evidence regarding residence is furnished, the ration card is issued after verification of the

factum of residence of the applicant and legal position.

While every effort is made to issue ration cards expeditiously, delays occur, at times, due to incomplete applications, inability to verify despite field inspection etc.

[*English*]

Transfer of technical know-how by Pepsi Co., USA

*238. **SHRI LOKANATH CHOUHDARY:** Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether a lumpsum fee of Rs. 8,00,000 has to be given to Pepsi Co., USA, for technical know-how; and

(b) if so, what technical know-how has been transferred so far by Pepsi and what was the technical know-how originally intended to be transferred?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) and (b) As per terms of the foreign collaboration approval, the foreign collaborator shall be paid a lump-sum of 8 lakh dollars subject to applicable Indian taxes for technical know-how, drawings, design, documents, erection and commissioning etc. in three instalments. No payment has been made yet.

2. As per the foreign collaboration application, the project is to have access to use of Pepsi Co's technological resources including plant/system designs, lay out and engineering and technical services in the following areas:—

- (a) Agricultural Research
- (b) Product Development
- (c) Processing technology
- (d) Packaging Technology
- (e) Waste and effluent treatment.

3. It has been informed that the snack food manufacturing plant and Beverages Concentrate manufacturing Plant at Channo and Fruit & Vegetable Processing Plant at Zahura have been set up and commissioned. Agro Research Centre to be set up is under implementation. Due to technology imparted for growing better variety of tomatoes to the farmers of the State, the average yield has risen from 6-7 tonnes per acre to an average of 15 tonnes per acre. The Agro Research Centre being set up by the Company would be taking up programmes for varietal improvements in fruits, vegetables and oil seeds. It is also stated that basic breeding materials and standard inbred lines of such fruits, vegetables and oil seeds will also be supplied by M/s. Pepsi Co. Inc.

Private Channels in Doordarshan

*239. SHRI SRIBALLAV PANIGRAHI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to set up private channels in Doordarshan;

(d) if so, the details thereof?

(c) whether the Government will have some control over these channels; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) The Government is committed to offer telecasting and broadcasting rights to public corporations, which conform to parameters to be laid down by law, and to allow them to compete with Prasar Bharati.

(b) to (d) It is not possible to spell out the details at this stage as the modalities for introducing competition in the Electronic Media require extensive study before these are firmed up.

Administrative Reforms

*240. DR. KARTIKESWAR PATRA: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal under the consideration of the Government to bring out reforms in administration;

(b) if so, the details thereof;

(c) whether the recommendations contained in the reports of the previous Administrative Reforms Commission have been implemented in toto; and

(d) if not, the reasons therefor and the difficulties in implementing the same?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b) The scheme of a Responsive Administration as outlined by Shri Rajiv Gandhi, the then Prime Minister in his broadcast to the nation on January 5, 1985 already forms part of the Twenty Point Programme. It envisages (a) simplification of procedures (b) delegation of authority (c) enforcement of accountability (d) a monitoring system from the block to the national levels, and (e) prompt and sympathetic public grievance redress. These are a continuing process.

(c) and (d) A large number of recommendations of the Administrative Reforms Commission (ARC) have already been implemented. Some of the remaining ones have been considered infeasible by Government. With much change that has since come about in the country, measures considered relevant to the present times, have been adopted.

[Translation]

Setting up of Employment-Oriented Fund

*241. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of